

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207
APPEAL/56(AHM)2023

Proceedings under Section 252(3) r.w 248 of Co. Act, 2013

IN THE MATTER OF:

DEPARTMENT OF INCOME TAX
VS
HETAL EXIM PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Kinjal Vyas, Adv. for Ms. Maithili Mehta, Adv.
For the Respondent : Ms. Rupa Sutar, Dy. ROC a.w Ms. Vipal Solanki, Adv.

ORDER

RoC is directed file reply within two-weeks. Applicant is directed to serve copy of application upon RoC.

List for further consideration on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)